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ITEM NO.25

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

Date: 02/04/2014 This Petition was called on for hearing today.

For Petitioner(s)

Mr Vibhuti Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The ld. Counsel for the petitioner is granted four weeks time as final chance for curing the defects in the application for substitution of the legal representatives of the deceased respondent Nos. 1,13 and 19 and on compliance same be processed as per rules.

Respondent Nos. 2 to 12, 15 and 17 are reported to be duly served through post and Trial Court but none appeared nor any steps taken on their behalf.

Notices be re issued to respondent nos. 14,16 and 18 on furnishing their fresh complete address within four

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weeks through the concerned District Court in addition to usual mode.

The ld. Counsel for the petitioner is directed to take appropriate steps to bring on record the legal representatives of respondent No.18 also within four weeks and on compliance same be processed as per rules.

List again on 21.7.2014.

		(M.A. SAYEED)	
		REGISTRAR	

hj